

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
Appeal No. 43/ND/252/2023

IN THE MATTER OF:

Pawan Gupta	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana & Ors	...	Respondent

Under Section 252(1)

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the I.T. Department:	Mr. Pratyaksh Gupta Jr. St. Counsel with Adv. Ashish kumar & Adv. Shyam kumar
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Appeal No. 43/ND/252/2023:-

Proxy Counsel on behalf of the Income Tax Department is present and submitted that the report has already filed, however it is not on board. Ld. Counsel for the Appellant submitted that he took steps to serve notice to R-2, however affidavit is not filed so far and seeks some time to file affidavit of service as against R-2. Counsel for the ROC is present physically and submitted that he has already filed the report and the same is on board.

In the meantime, the Counsel for Income Tax Department is directed to take steps to cure the defects, if any, and upload the same on the E-portal of this Tribunal and also directed to furnish a copy of the report to the Counsel for the Appellant within a week's time.

List the matter on **14.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)